

DIVISION BENCH
COURT - I

P-104

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/187(KB)2022
IA(I.B.C)/584(KB)2023,
IA(I.B.C)/582(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH MARCH, 2023, 10:30 A.M

IN THE MATTER OF	PIRAMAL CAPITAL & HOUSING FINANCE LIMITED VS ELITE VILLAS LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

For Applicant/Petitioner

Mr. Prashant Kumar, Adv.

For the Corporate Debtor

Ms. Nupur Rathi, Adv.

ORDER

1. Ld. Counsel on both sides present.

IA(I.B.C)/584(KB)2023

2. This is an IA filed for seeking withdrawal of CP(IB)/187(KB)2022, in view of settlement with the Corporate Debtor.
3. Ld. Counsel appearing for Financial Creditor states that debt has been assigned to APRN Enterprises Private Limited.
4. Be that as it may, this CP along with connected applications are dismissed as withdrawn in view of the settlement between the parties.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**